

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:627
ANSWERED ON:21.11.2002
CORRUPTION IN JUDICIARY
DUKHA BHAGAT;MADAN PRASAD JAISWAL

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government's attention has been drawn to the news item captioned `Slackness of CJ's, cause of corruption` published in the Hindustan Times dated 9.11.2000;
- (b) if so, the reaction of the Government thereto; and
- (c) the steps taken in this regard?

Answer

THE MINISTER OF LAW AND JUSTICE (SHRI K. JANA KRISHNAMURTHY):

(a) Yes, Sir.

(b) and (c) Government has consulted the Supreme Court of India. The Court has informed as below:

`The Statement of the Hon`ble the Chief Justice of India is based on his perceptions which he has gathered from various sources of the publications at times in the newspapers. The Hon`ble the Chief Justice of India has been trying to get even the minimum materials from the concerned Chief Justices of the High Courts in support of the allegations so that he can proceed with the In-House Procedure Inquiry which has been adopted by the Supreme Court as well as all the High Courts.